

ACT No. XX OF 1873.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 30th December 1873).

An Act to continue certain privileges and immunities now enjoyed by Prince Azím Jah Bahádur, as Prince of Arcot, to his sons on succeeding to the title.

WHEREAS by Royal Letters Patent, dated the second day of August 1870, under the Sign Manual, Her Majesty the Queen was pleased to confer the title of Prince of Arcot upon Prince Azím Jah Bahádur and his heirs, as in the said Letters Patent set forth; And whereas in view to maintaining the dignity of the said title, it is expedient to attach to it for some time to come certain privileges and immunities which by Act No. XXXVII of 1858 are personally attached to the said Prince Azím Jah Bahádur and to certain ladies members of the family of the late Nawáb of the Carnatic, and to prevent the risk of the Prince of Arcot for the time being involving himself in pecuniary liabilities; It is hereby enacted as follows:—

1. This Act may be called "The Prince of Arcot's Privilege Act, 1873":

It extends to the whole of British India:

It shall come into force on the passing thereof;

And it shall remain in force so long only as the said title of Prince of Arcot is held by the said Prince Azím Jah Bahádur, or by one of his four sons in the said Letters Patent designated by name as follows:—

Muhammad Badí Ullah:
Ahmad Ullah:
Nur Ullah Míyán; and
Ghulám Muhíy-ul-dín.

2. No

Bar of civil suits, &c., against holder for time being of title of Prince of Arcot, unless with consent of Madras Government.

2. No civil suit shall be commenced or prosecuted, and no civil writ or process shall be sued forth, in any Court against the person or property of the Prince of Arcot for the time being, unless such suit is commenced, or such writ or process is sued forth, with the previous consent of the Governor of Fort Saint George in Council, such consent to be certified by the signature of one of the Secretaries to the Local Government;

and any civil suit, writ or process commenced or sued forth against the person or property of any such person as aforesaid, without such consent certified as aforesaid, shall be null and void.

Prince of Arcot for time being to be incapable of contracting.

3. The Prince of Arcot for the time being shall be incapable of entering into any contract which may give rise to any pecuniary obligation on his part.